THE U. P. LAND REVENUE PROVISIONS (EXTENSION TO RAMPUR) ACT, 1969

(PRESIDENT'S ACT NO. 5 OF 1969)

*[Received the assent of the President on February 4, 1969 and was published in both the Government of India Gazette Extraordinary and the Uttar Pradesh Government Gazette Extraordinary, dated February 4, 1969.]

Enacted by the President in the Twentieth Year of the Republic of India

A_N ACT

to extend certain provisions of the U.P. Land Revenue Act, 1901, to Rampur and to validate certain acts and proceedings.

7 of Pradesh State Legislature (Delegation of Powers) Act, 1968, the President is pleased to enact as follows:—

1. This Act may be called the U.P. Land Revenue Provisions (Extension to Rampur) Act, 1969.

Short title.

- 2. (1) The provisions of Chapter VIII of the U. P. Land Revenue Act, 1901, and the rules framed under that Act in so far as they relate to that Chapter, shall be, and be deemed to have been, extended with effect from the 18th day of June, 1965, to those areas of Rampur in which the Qanoon Malguzari Arazi Riyasat, Rampur, 1932 (hereinafter referred to as the Rampur Act) was, before such date, in force.
- (2) Anything done or any action taken for the recovery of land revenue or any sum recoverable as arrears of land revenue (including any order passed, appointment made, proceedings taken, direction or process issued or jurisdiction exercised) by the Collector of Rampur or by any other officer or authority, or by any receiver appointed by the Collector, in any area where the Rampur Act is in force shall be deemed to be, and to have been, as validly or lawfully done or taken as if the provisions of the Rampur Act as amended by this Act were in force at all material times when such thing was done or action taken.
- (3) "Rampur" shall have the meaning assigned to it in the Rampur (Administration) Order, 1949.
- 3. The provisions of Chapter VIII of the Qanoon Malguzari Arazi Riyasat Rampur, 1932, shall, with effect from the 18th day of June, 1965, stand repealed.

Extension and Validation.

Repeal.

U.P.

III

of

1901.

Act

^{*}For Reasons for the enactment, please see the Government of India Gazette Extraordinary and the Uttar Pradesh Gazette Extraordinary, dated February 4, 1969.